

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3622  
ANSWERED ON:23.08.2004  
POLLUTION CONTROL PLAN OF CHAMBA  
Kaushal Shri Raghuvir Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) Whether the pollution control plan of chamba was sanctioned in the cities of Kota and Keshavraipattan of Rajasthan under the National Rivers Conservation Plan (NRCP);
- (b) if so, the progress made in this regard so far;
- (c) whether the Government is aware that most of the work of the project has not been started so far;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the action to be taken by the Government to start the remaining work of the project?

**Answer**

MINISTER OF STATE IN THE MINISTRY ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) The scheme for pollution abatement of river Chambal at the towns of Kota and Keshoraipatan of Rajasthan was approved at a cost of Rs.13.21 crore in the year 1995 under the National River Conservation Plan (NRCP). For the purpose of implementation of the Plan, projects amounting to Rs.1.17 core have been sanctioned on the basis of Detailed Project Reports (DPRs) submitted by the State Government. An amount of Rs.0.68 crore has been released by the Central Government to the State Government against which an expenditure of Rs.0.66 crore has been incurred by them so far.

(c) & (d) Out of sanctioned projects of Low Cost Sanitation, River Front Development, Crematoria, Interception & Diversion and Sewage Treatment Plant for the town of Keshoraipattan costing Rs.0.53 crore, projects of Low Cost Sanitation and River Front Development have been completed so far while projects of Crematoria, Interception & Diversion and Sewage Treatment Plant are under the process of implementation.

In the town of Kota, projects of Low Cost Sanitation, River Front Development and Crematoria are under implementation.

(e) For the balance projects consisting of Solid Waste Management at Keshoraipatan and Kota and Interception & Diversion and Sewage Treatment Plant at Kota, proper DPRs are yet to be submitted by the State Government for sanction to this Ministry.